

some Gujaras and members of Scheduled Caste. 24 persons belonging to the Scheduled Caste received gun shot injuries. The injuries sustained by 8 of them were reported to be serious. A case was registered under sections 147, 148, 149, 145, 213, 307 IPC and 11 of the accused persons were arrested. Subsequently, 15 accused persons surrendered in the court. Efforts are being made to trace some other persons suspected to be involved in the commission of offences. Investigations are in progress.

Up Grading of Relaying Station at Cuddappah

1686. SHRI PAPI REDDY: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether there is any proposal under Government's consideration to upgrade the relaying station at Cuddappah; and

(b) whether Government also propose to set up relaying stations at Nellore and Adilabad?

THE DEPUTY MINISTER IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI DHARAM BIR SINHA): (a) No, Sir. Due to paucity of resources, it has not been possible to upgrade the Cuddappah Station so far. However, pending upgradation of the station, it has been decided to introduce there transmissions and also originate local programmes of 90 minutes duration daily as soon as possible.

(b) There are no proposals at present to set up relaying stations at Nellore and Adilabad.

Displaced Families in Sriharikota

1687. SHRI PAPI REDDY: Will the Minister of SPACE be pleased to refer to the reply to Unstarred Question No. 572 given in Rajya Sabha on the 2nd August, 1973 and state the action since taken by Government on the representation made by the displaced families in Sriharikota?

THE PRIME MINISTER AND MINISTER OF SPACE (SHRIMATI INDIRA GANDHI): Steps for rehabilitation of the families displaced from Sriharikota Island are being taken with the help of the Government of Andhra Pradesh.

Enquiry into C.R.P. Firing on N.G.O's meeting in Andhra Pradesh

1688. SHRI PAPI REDDY: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether a tribunal was constituted to enquire into the firing by C.R. P. on a meeting of the N.G.O's at Cuddappah on the 19th March, 1973 under the Chairmanship of Justice Raghava Reddi; and

(b) if so, what are its findings?

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI F. H. MOHSINJI): (a) and (b) A Commission of Inquiry consisting of Mr. Justice K. Madhava Reddy, Judge, High Court, Andhra Pradesh was appointed by the Government of Andhra Pradesh to inquire into and report on the following matters:—

(a) the circumstances which led to the use of force by the police to disperse the persons who had gathered to attend a meeting in the Temporary N.G.O's Home Cuddappah on the evening of 18th March '73;

(b) whether the use of the force was justified;

(c) whether the amount of force employed by the police was or was not in excess of the requirements of the situation;

(d) whether there was any lapse on the part of any other authority or person or persons; and

(e) any other matter having relevance to the above. The Commission has submitted its report to the State Government.

The report is under their examination.